



2026:AHC:39565

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2624 of 2026

Rishi Raj Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dharmendra Pratap Singh, learned counsel for the petitioner and Sri R.S. Umrao, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Police Constable on 04.12.2015, however, he was suspended on 18.10.2025, departmental inquiry stood conducted thereafter the writ petitioner was reinstated in service and the inquiry also stood concluded, however, now the writ petitioner has been transferred on 04.02.2026 and relieved from the post of Police Constable Shamli to Chandauli.
3. Questioning the transfer as well as relieving order, the writ petitioner has been filed the present writ petition.
4. Learned counsel for the writ petitioner has submitted that the impugned transfer order cannot be sustained, particularly, when once there was nothing found against the writ petitioner, the writ petitioner in the inquiry then in order to fix and to jeopardize the career of the writ petitioner, the writ petitioner has been transferred.
5. Learned Standing Counsel submits that a bare perusal of the transfer order would reveal that the same is in administrative exigency and it is not forthcoming from the order in question that the impugned transfer has been passed by way of punishment. He further submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Additional Superintendent of Police (Establishment) Presently Inspector General of Police (Personnel), U.P., Lucknow.

6. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

7. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 23, 2026

Ashu

(Vikas Budhwar,J.)